

SHRI VISHWANATH SHASTRI (Gazipur): Hon'ble Chairman, Sir, I support this Extradition (Amendment) Bill. This Bill has been brought forward because India is facing the danger of terrorism which should be encountered in an effective manner. I would like to say in this regard that we cannot fight out the danger merely by enacting a legislation. The Government should have a will power but the way the Government has shown her will-power on many previous occasions. The same is going to be repeated in this case also.

India is a power to reckon with among non-aligned countries. But the Countries which do not want India to forge ahead are trying to destabilise India by interfering in her internal affairs. Conspiracies were hatched to destabilise India after the formation of Bangladesh. You must be aware how several countries released their organised criminal gangs from jails and sent to Afghanistan equipped with arms to fight against communists. And it deserves a thought now after the disintegration of the U.S.S.R. the same criminal gangs are creating trouble in Kashmir and other States at the instance Pakistan. The manner in which terrorism is being supported in the name of humanism at the international level, India would have to show great will power in combating it more effectively. But then we find how criminal gangs and our politicians have nexus with one another. Every other day such stories are carried by newspapers and magazines yet no heed is paid to them. Similarly, the country is being inundated with narcotic drugs and smugglers have a network of their own in the country, smuggling is on the increase. But the Government is not taking any notice. It is being openly published in news-papers and magazines how our highly-placed politicians have an open nexus with such people. When we read in the news papers that some Government officials, ministries are indulging in such activities and the names of the highly placed officials in State Governments come to light we fail to understand what sort of alliance is taking place. If the Government wants to fight out such evils then she will have to show a great sense of resoluteness. Only then we can fight the extremists and economic criminals in the right sense. First of all we will have to, mend ourselves.

We have signed Extradition treaty with two countries but at the same time we will have to be

careful of the Organised Camps being run in America and Training Centres functioning in West Germany. The manner in which the Government has signed a treaty with Canada and England they should also sign a pact with other like minded countries also who want to fight terrorism in the right earnest. The steps should also be taken to check the nexus of politicians and economic criminals in the country. If you do not take steps against such people then this Bill will prove to be a mere eye-wash.

We will have to make efforts to get Prabhakaran extradited from Srilanka, and also Dawood Ibrahim to India. How Memon brothers managed to escape from here. They should also be brought back. Kastrochi also managed to flee from this country. Unless a stringent action is taken against all the economic criminals and smuggling gangs, we will not be able to implement. The provisions of the Bill in the right sense and the purpose with which this Bill has been introduced before the House will be defeated. With these words I support the Bill.

16.53 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : I have to report that the Rajya Sabha at its sitting held yesterday, the 27th August, 1993, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

"That this House concurs in the recommendation of the Lok Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the retirement of Shri Dipen Ghosh from the membership of the Rajya Sabha on the 9th July, 1993 and do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one Member from among the Members of the House to serve on the said Committee."